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# Punjab Appropriation Act, 2015

### 11 of 2015

[31 March 2015]

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## **Punjab Appropriation Act, 2015**

### 11 of 2015

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### AN ACT

to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2007-08, 2008-09. 2009-10 and 2010-11, in excess of the amounts authorized or granted for those services and for these years.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows:-

## 1. Short title :-

This Act may be called the Punjab Appropriation Act, 2015.

2. Issue of sums out of the consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2007-08, 2008-09, 2009-10 and 2010-11.:-

From and Out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to IV, appended to this Act, amounting in the aggregate to the sums of Rs. 895,34,97,410 ( Eight hundred nintey five crore thirty four lac ninety seven thousand four hundred and ten only), Rs. 506,13,96,000 ( Five hundred six crore thirteen lac and ninety six thousand only), Rs. 460,76,87,000 ( Four hundred sixty crore seventy six lac and eighty seven thousand only) and

Rs. 1828,96,42,978/- (One thousand eight hundered twenty eight crore ninety six lac forty two thousand nine hundered and seventy eight only) shall respectively, be deemed to have been authroized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2007-08, 2008-09, 2009-10 and 2010-11, in excess of the amounts authorized or granted for those services and for those years.

## 3. Appropriation. :-

The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to IV in relation to the Financial year 2007-08, 2008-09, 2009-10 and 2010-11 respectively.

## 4. Overriding effect of the Act. :-

Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

# SCHEDULE I

## Financial Year 2007-08

			Sums not exceeding		
Demand No.	Services and Purposes	Revenue/ Capital	Grant made the Legislative Assembly	Charged on the Consolidated Fund	Tota
1	2	3	4		
8.	Finance	Revenue	0	1704030000	1704030000
		Capital	0	4281246000	4281246000
9.	Food and Supplies	Revenue	0	0	0
		Capital	0	0	0
12	Home Affairs and Justice	Revenue	0	28406000	28406000
		Capital	0	0	0
15	Irrigation and Power	Revenue	0	25000	25000
		Capital	0	176000	176000
19	Planning	Revenue	6079000	0	6079000
		Capital	0	0	0
21	Public Works	Revenue	2929620000	0	2929620000
		Capital	0	0	0
Total :		Revenue	2935699000	1732461000	4668160000

## **SCHEDULE II**

## Financial Year 2008-09

	Services and Purposes		Sums not exceeding		
Demand No.		and Revenue/	Grant made the Legislative Assembly	Charged on the Consolidated Fund	Tota
1	2	3		4	
2	Co- operation	Revenue	0	0	0
3.		Capital	138642000	0	138642000
0	Finance	Revenue	1590020000	455774000	2045794000
8		Capital	0	0	0
	Home Affairs and Justice	Revenue	0	40601000	40601000
12		Capital	0	0	0
21	Public Works	Revenue	2836359000	0	2836359000
21		Capital	0	0	0
10	Planning	Revenue	6079000	0	6079000
19		Capital	0	0	0
21	Public Works	Revenue	2929620000	0	2929620000
		Capital	0	0	0
Total: ⊢		Revenue	4426379000	496375000	4922754000
		Capital	138642000	0	138642000
Grand Total		4565021000	496375000	5061396000	

## **SCHEDULE III**

## Financial Year 2009-10

Demand No.	Services and Purposes		Sums not exceeding		
		Revenue/ Capital	Grant made the Legislative Assembly	Charged on the Consolidated Fund	Tota
1	2	3	4		
3.	Co- operation	Revenue	72934000	0	72934000
		Capital	0	0	0
5	Education	Revenue	0	24591000	24591000
		Capital	0	0	0
8	Finance	Revenue	0	0	0
		Capital	12365000	0	12365000
21	Public Works	Revenue	4497797000	0	4497797000
		Capital	0	0	0

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Total	Revenue	4570731000	24591000	4595322000
Total:	Capital	12365000	0	12365000
Grand Total		4583096000	24591000	4607687000

## **SCHEDULE IV**

# Financial Year 2010-11

			Sums not exceeding		
Demand No.	Services and Purposes	Revenue/ Capital	Grant made the Legislative Assembly	Charged on the Consolidated Fund	Tota
1	2	3		4	
8	Finance	Revenue	12764083000	0	12764083000
		Capital	1244000	0	1244000
11	Health and Family Welfare	Revenue	0	2387000	2387000
		Capital	0	0	0
	Personnel and Adminstrative Reforms	Revenue	0	20315000	20315000
18		Capital	0	0	0
21	Public Works	Revenue	4739297000	0	4739297000
21		Capital	0	0	0
28	Tourism and Cultral Affairs	Revenue	0	0	0
		Capital	523618000	0	523618000
Total :		Revenue	17503380000	22702000	17526082000
		Capital	763560978	0	763560978
Grand Total :		18266940978	22702000	18289642978	